

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.142/(MAH)/2017
CA No.

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2017

NAME OF THE PARTIES: Zenith Birla (India) Ltd.
V/s.
BBNC Consultancy Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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TCP 142/I&BC/NCLT/MB/MAH/2017

1. This is a transferred matter from the Hon. High Court. The Petitioner has moved the Petition under section 433(e) under the old provisions of the Act, claiming outstanding amount of Debt of Rs.14,30,01,797.
2. None present. Earlier, opportunity was granted; notice was issued intimating date of next hearing. However, no compliance has been made under the provisions of IB Code.
3. Consequent upon the issuance of one latest notification dated 29.06.2017 [F. No. 1/5/2016-CL-V] (GSR 732(E), this Petition stood abated subject to the provisions of the notification which reads as follows:-

"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code".

The Petition is disposed of as "**dismissed**".

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date : 18.08.2017

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Sd/-

M.K. SHRAWAT

Member (Judicial)

forw. / c.o.